

Location of  
Second Ship-  
building Yard

12.15 hrs.

## PAPERS LAID ON THE TABLE

AMENDMENTS TO MINING LEASES  
(MODIFICATION OF TERMS) RULES

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to re-lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. GSR 861 dated the 25th July, 1959 making certain further amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-1519/59].

AMENDMENTS TO KERALA EDUCATION  
RULES

**The Deputy Minister of Home Affairs (Shrimati Alva):** On behalf of Shri Datar, I beg to lay on the Table, under section 37 of the Kerala Education Act, 1958, read with clause (b) of the proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, a copy of each of the following Notifications, published in the Kerala Gazette, making certain amendments to the Kerala Education Rules, 1959:

(i) No. Ed (Special) 50398/59/EHD dated the 28th June, 1959.

(ii) No. G.O. (Ms) 715/59/EHD dated the 6th August, 1959. [Placed in Library. See No. LT-1717/59].

ACCOUNTS OF INDIAN INSTITUTE OF  
TECHNOLOGY, KHARAGPUR

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table, under sub-section (4) of Section 23 of the Indian Institute of Technology (Kharagpur) Act, 1956, a copy of the Accounts of the Indian Institute of

Technology, Kharagpur, for the year 1957-58 along with the Audit Report thereon. [Placed in Library. See No. LT-1718/59].

STATE BANK OF INDIA (SUBSIDIARY  
BANKS) (COMPENSATION) RULES

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act, 1959, a copy of the State Bank of India (Subsidiary Banks) (Compensation) Rules, 1959, published in Notification No. GSR 1116 dated the 10th October, 1959. [Placed in Library. See No. LT-1719/59].

AMENDMENTS TO CENTRAL EXCISE  
RULES

**Shrimati Tarkeshwari Sinha:** I beg to lay on the Table under section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. GSR 1243 dated the 14th November, 1959 making certain amendments to the Central Excise Rules, 1944. [Placed in Library. See No. LT-1720/59].

12.16 hrs.

STATEMENT RE: LOCATION OF  
SECOND SHIP BUILDING YARD

**The Minister of Transport and Communications (Dr. P. Subbarayan):** The U.K. Shipyard Mission, which visited this country in November, 1957, under the joint auspices of the Colombo Plan and the U.K. Shipbuilding Conference, to advise the Government on the site and layout of a new shipyard, submitted their report to Government in April, 1958, after inspecting nineteen sites. The Mission recommended that the Ernakulam site at Cochin offered more than any other site examined by them towards a successful development of a shipyard.